

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 30.12.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown - Physical Functioning of the Subordinate Courts in the State of Telangana by following the SOP dated 08.06.2020 as modified on 16.12.2020- Continuing the present practice of filing and hearing till further orders - Instructions - Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020,07.5.2020,29.5.2020,06.6.2020,13.06.2020,27.06.2020, 18.7.2020, 10.8.2020, 03.9.2020,12.9.2020, 26.9.2020 and 03.10.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.07.11.2020.
4. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.

Upon considering the present situation, the High Court has decided to continue the present practice of filing and hearing in the Subordinate Courts in the State of Telangana by extending the instructions contained in the High Court's Notification reference 3rd cited dated 07.11.2020 and SOP in the reference 4th cited, till further orders.


REGISTRAR GENERAL

30.12.2020

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.